BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Miscellaneous Application No. 04 of 2026

In

Miscellaneous Application No. 70 of 2025

N.D.O.H-21.05.2026

INDEX

S. No.	Particulars	Page No.
1.	Response by Principal Chief Conservator of Forests (HoFF) in Compliance of Order dated 19.01.2026 passed by this Hon'ble Tribunal	3-10
2.	**Annexure-1** Copy of Order dated 19.01.2026 passed by this Hon'ble Tribunal in M.A. No. 04 of 2026	11-13
3.	**Annexure-2** Photographs showing preventive measures taken in compliance of the order dated 19.01.2026	14-18
4.	**Annexure-3** Photographs showing disposal of Hazardous	19-23

	Waste in compliance of the order dated 19.01.2026	
5.	Vakalatnama	24
6.	Proof of Service	25

Filed On: 20.05.2026

By:

ADIRAJ BALI
Advocate for the State of Uttarakhand
S-207, Greater Kailash-II,
New Delhi-110048
Mo.: 7219002913 ; E-Mail: adirajbali1@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TIBUNAL
PRINCIPAL BENCH, NEW DELHI

Miscellaneous Application No. 04 of 2026

IN

Miscellaneous Application No. 70 of 2025

IN THE MATTER OF:

Digambar Prasad ...Applicant

versus

State of Uttarakhand & Ors. ...Respondents

Response by Principal Chief Conservator of Forests (HoFF) in compliance of the order dated 19.01.2026:

I, Ranjan Kumar Mishra, S/o Late Sh. P.C. Mishra presently posted as the Principal Chief Conservator of Forests/HoFF, Dehradun, Uttarakhand am duly authorized, fully conversant with the facts of the present case and thus, I am competent to swear and file this Compliance. I do hereby solemnly affirm and state on oath as under:

1. That this Hon'ble Tribunal *vide* its order dated 19.01.2026 passed in the above-captioned matter had noted that M.A. No. 70 of 2025 was disposed of *vide* order dated 08.08.2025 passed by this Hon'ble Tribunal. While passing the said order dated 08.08.2025, the deponent was directed to file the present compliance on behalf of the High-Powered

Committee and as such he is competent to swear the contents of the present affidavit. The relevant portion of the said order dated 19.01.2026 has been reproduced below for ready reference:

> *"6. M.A. No. 70/2025 was disposed of vide order dated 08.08.2025. The relevant part of the order reads as under:-*
> *25. In view of these facts and circumstances of the case, we constitute High-Powered Committee comprising of Chief Secretary to the Government of Uttarakhand, PCCF (HoFF), Government of Uttarakhand, District Magistrate, Dehradun, Director, Department of Drugs and Pharmaceutical, Government of India and Member Secretary, UKPCB and direct the same to take requisite remedial, punitive, preventive and prohibitive measures as may be required by taking into consideration the observations and recommendations made in the Joint Committee report dated 02.04.2025. The High Powered Committee may in particular take the following remedial measures immediately on receipt of a copy of this order.*
> *(i) look into the causes of fire which occurred on 18.06.2024 and take appropriate remedial action for occurrence of such fire in the premises in future;*
> *(ii) ensure the regular operation and maintenance of the STP (previously used as BTP) so that no untreated/partially treated sewage is discharged into River Ganga under any circumstances;*
> *(iii) ensure disposal of the ash as well as half burnt empty medicine strip/rolls & empty medical vials observed at the site of the fire incident, located within the premises in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Biomedical Waste Management Rules, 2016;*
> *(iv) ensure disposal of all stored packaging waste in accordance with the Solid Waste Management Rules, 2016 and the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016; and*
> *(v) ensure management and disposal of raw material or product stored inside the plant in accordance with the Biomedical Waste Management Rules, 2016 and the Hazardous and Other Wastes (Management and*

NOTARY Rajendra Singh Negi Advocate Dehradun District Regd. No - 19 (01) 2002 GOVT. OF UTTARAKHAND (INDIA)

Transboundary Movement) Rules, 2016, under supervision of UKPCB.

26. The High-Powered Committee is directed to ensure that no undue reasonable delay occurs in taking of the remedial measures as directed above and to ensure that the requisite remedial, punitive, preventive and prohibitive measures are taken within three months from the date of receipt of a copy of this order.

27. The PCCF (HoFF), Government of Uttarakhand will be the Nodal Officer for coordination and compliance.

28. The High-Powered Committee may issue directions under relevant statutory provisions to the concerned authorites/officers/persons and may also constitute Sub-Committee for due implementation of this order.

29. Action Taken Report of the High-Powered Committee may be filed on or before 15.12.2025 before Ld. Registrar General who may put up the matter before the Bench if further orders are considered to be necessary. 30. The present Miscellaneous Application is disposed of with directions as mentioned above".

A copy of the order dated 19.01.2026 passed by this Hon'ble Tribunal in M.A. No. 04 of 2026 is annexed herewith and marked as **Annexure-1**.

2. With respect to the direction contained in clause (i) of Paragraph No. 25 in the order dated 08.08.2025, i.e., '*look into the causes of fire which occurred on 18.06.2024 and take appropriate remedial action for occurrence of such fires in the premises in future*'. It is respectfully submitted that, subsequent to the incident of fire, the Forest Department registered a forest case bearing No. 08/Rishikesh/2024-25 and upon completion of its investigation it was found that no

NOTARY Rajendra Singh Negi Advocate Dehradun District Regd. No - 19/01) 2002 GOVT. OF UTTARAKHAND (INDIA)

individual could be held responsible for the incident. The investigation disclosed that the IDPL factory premises is surrounded by a high boundary wall which makes unauthorized entry highly unlikely. The staff also stated that, since the factory has been closed no one is visiting / entering the premises resulting in heavy accumulation of weeds, bushes and dry leaves. The fire affected approximately, 1.50 Ha area and mainly empty medicine strips, bushes and weeds were affected. During the course of inquiry, statements of 4 PRD personnel, one nearby resident, concerned forest guard and forester were recorded and taken into account. However, despite the thorough inquiry, statements recorded and evidence collected the cause of fire remained indeterminate and could not be conclusively determined.

3. In order to prevent the reoccurrence of such fire incidents in the future, the Forest Range Officer, Rishikesh Range has implemented the following preventive measures in the IDPL Area:

NOTARY Rajendra Singh Negi Advocate Dehradun District Reg. No - 19 (01) 2002 GOVT. OF UTTARAKHAND (INDIA)

a. Cutting and removing of bushes in fire sensitive areas inside the IDPL factory boundary;

b. Creation and clearance of paths / fire lines around the area previously affected by fire and in other fire sensitive areas within the IDPL premises;

c. A total of 38 PRD personnels have been deployed for surveillance with strict instructions to prevent any further fire incidents;

d. Awareness program aimed at preventing forest fire incidents in the future through installation of banners and posters was also done.

Copies of photographs showing the above-mentioned preventive measures are annexed herewith and marked as **Annexure-2**.

4. That with respect to the direction contained in clause (ii) of Paragraph No. 25 in the order dated 08.08.2025, i.e., '*ensure the regular operation and maintenance of the STP (previously used as BTP) so that no untreated / partially treated sewage is discharged into River Ganga under any circumstance*'. It is respectfully submitted that, the Forest Department has requested the Executive Engineer, Jal Sansthan, Rishikesh to furnish his report in this aspect and the same is yet to be

NOTARY Rajendra Singh Negi Advocate Dehradun (Uttarakhand) Reg. No - 19 (01) 2002 GOVT. OF UTTARAKHAND (INDIA)

provided by the Executive Engineer, Jal Sansthan, Rishikesh.

5. That with respect to the directions contained in clauses (iii), (iv) and (v) of Paragraph No. 25 in the order dated 08.08.2025, it has been informed that disposal of accumulated hazardous waste in the IDPL premises was carried out by the employees of T.S.D.F Bharat Oil and Waste Management, Roorkee. The transportation of the said hazardous waste was carried out under the supervision of the officers / employee of the Uttarakhand Pollution Control Board (hereafter '**UKPCB**'). The said exercise was conducted in the presence of the following officers:

a. Sub-Divisional Forest Officer, Rishikesh
b. Forest Range Officer, Rishikesh Range
c. Scientific Assistant of the Pollution Control Board
d. Nayab Tehsildar of the Revenue Department
e. Other concerned field staff

Earlier, the Committee (under the Chairmanship of the Chief Secretary) had estimated the quantity of the Hazardous Waste as 10 tons for transportation and disposal, with the possibility of the actual quantity being less / more during

NOTARY Rajender Singh Negi Advocate Dehradun District Reg. No. 19 (01) 2002 GOVT. OF UTTARAKHAND (INDIA)

the work. During the disposal exercise of the Hazardous Waste, on 30.04.2026-03 trucks containing a total quantity of 26.575 tons was sent for disposal and further, on 02.05.2026 1 truck containing 1.680 tons of Hazardous Waste and packing material was sent for disposal. Thus, a total of 28.25 tons of Hazardous Waste was loaded into 04 trucks and sent to the T.S.D.F Site of M/s Bharat Oil and Waste Management Limited, Roorkee. The details of the vehicles have been tabulated hereinbelow:

S.No.	Vehicle Number	Empty Weight (In Kilogram)	Loaded Weight (In Kilogram)	Hazardous Waste Net Weight (In Kilogram)
1.	UK 17 CA / 4827	6185	15745	9560
2.	UK 17 CA / 4265	6210	16965	10755
3.	UK 17 CA / 4266	6165	12425	6260
4.	UK 17 CA / 4265	6270	7950	1680
Total		**24830**	**53085**	**28255 kg (28.25 tons)**

Therefore, as per the directions of this Hon'ble Tribunal the hazardous waste / Bio-Medical waste / Ash as well as half-burnt medicine strips / empty medical strips / rolls and empty medical vials / packaging waste / raw material of

product stored inside the plant have been disposed of. Copies of the photographs showing the disposal of the hazardous waste are being annexed herewith and are marked as **Annexure-3.**

6. That, the deponent is a responsible government servant having the highest regard for this Hon'ble Tribunal and the orders passed therefrom. The deponent remains committed to carrying out the orders passed by this Hon'ble Tribunal in its letter and spirit and shall continue to do so in the future as well.

7. That the contents of the present affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.

DEPONENT

Verification:-

Verified at Dehradun on the 19 day of May, 2026 that the contents of the accompanying compliance affidavit / status report from Para 1 to 7 are true and correct to the best of my knowledge and belief based on the official record and nothing is false and no material has been concealed therein.

NOTARY Rajender Singh Negi Advocate Dehradun District Regd. No - 19 (01) 2002 GOVT. OF UTTARAKHAND (INDIA)

This Affidavit is Sworn before me by Shri/Smt. R. K. Mishra. who is identified by Sri. A. Gupta at Dehradun on 19/5/26

DEPONENT

Rajender Singh Negi
Advocate & Notary, Dehradun

Annexure-1

Item No. 06 Court No. 2

BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Misc Application in Disposed of Cases No. 4/2026
In
Misc Application in disposed of cases No. 70/2025

Digambar Prasad Applicant

Versus

State of Uttarakhand & Ors. Respondents

Date of hearing: 19.01.2026

CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: None for the Applicant.

ORDER

1. The applicant- Digambar Prasad had sent a letter petition vide email dated 21.10.2023 which was treated and registered as *O.A. No. 784/2024* for exercise of suo-motu jurisdiction.

2. The applicant raised the grievance that IDPL is lying closed since long. Since its rehabilitation and resumption could not be successful despite several efforts, now the plant is under dismantling/demolition process. The plant is emitting poisonous gases having toxic effects due to chemicals and antibiotics affecting fertility of agriculture land. Presence of radioactive substances, injurious to the ecology, is also posing health hazards to local people.

3. This Tribunal disposed of the application vide order dated 07.08.2024 by constituting a Joint Committee comprising District Magistrate, Dehradun, Uttarakhand State Pollution Control Board, Central Pollution Control Board and representative of Department of Drugs and Pharmaceuticals, Government of India with direction to visit the site, collect relevant information and to take punitive, preventive, prohibitive

and remedial action in accordance with law if it found violation of environmental laws in any manner and submit a compliance Report within three months before Registrar General of this Tribunal who was given liberty to place the matter before the Bench concerned if any further orders were required.

4. In compliance thereof, action taken report dated 02.04.2025 was filed by CPCB.

5. Considering further orders to be necessary, the matter was listed before the Bench by the Registry by registering M.A. No. 70/2025.

6. M.A. No. 70/2025 was disposed of vide order dated 08.08.2025. The relevant part of the order reads as under:-

> "*25. In view of these facts and circumstances of the case, we constitute High-Powered Committee comprising of Chief Secretary to the Government of Uttarakhand, PCCF (HoFF), Government of Uttarakhand, District Magistrate, Dehradun, Director, Department of Drugs and Pharmaceutical, Government of India and Member Secretary, UKPCB and direct the same to take requisite remedial, punitive, preventive and prohibitive measures as may be required by taking into consideration the observations and recommendations made in the Joint Committee report dated 02.04.2025. The High-Powered Committee may in particular take the following remedial measures immediately on receipt of a copy of this order.*
>
> > *(i) look into the causes of fire which occurred on 18.06.2024 and take appropriate remedial action for occurrence of such fire in the premises in future;*
> > *(ii) ensure the regular operation and maintenance of the STP (previously used as BTP) so that no untreated/partially treated sewage is discharged into River Ganga under any circumstances;*
> > *(iii) ensure disposal of the ash as well as half burnt empty medicine*
> > *strip/rolls & empty medical vials observed at the site of the fire incident, located within the premises in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Biomedical Waste Management Rules, 2016;*
> > *(iv) ensure disposal of all stored packaging waste in accordance with the Solid Waste Management Rules, 2016 and the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016; and*

(v) ensure management and disposal of raw material or product stored inside the plant in accordance with the Biomedical Waste Management Rules, 2016 and the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, under supervision of UKPCB.

26. The High-Powered Committee is directed to ensure that no undue reasonable delay occurs in taking of the remedial measures as directed above and to ensure that the requisite remedial, punitive, preventive and prohibitive measures are taken within three months from the date of receipt of a copy of this order.

27. The PCCF (HoFF), Government of Uttarakhand will be the Nodal Officer for coordination and compliance.

28. The High-Powered Committee may issue directions under relevant statutory provisions to the concerned authorites/officers/persons and may also constitute Sub-Committee for due implementation of this order.

29. Action Taken Report of the High-Powered Committee may be filed on or before 15.12.2025 before Ld. Registrar General who may put up the matter before the Bench if further orders are considered to be necessary. 30. The present Miscellaneous Application is disposed of with directions as mentioned above."

7. Report dated 18.12.2025 has been filed by CS, Uttarakhand.

8. Considering further orders to be necessary, the matter was listed before the Bench by the Registry by registering as **M.A. No. 04/2026.**

9. Notices be issued to the respondents requiring them to file their compliance report/responses within one month.

10. List on 16.03.2026 for further orders/proceedings.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

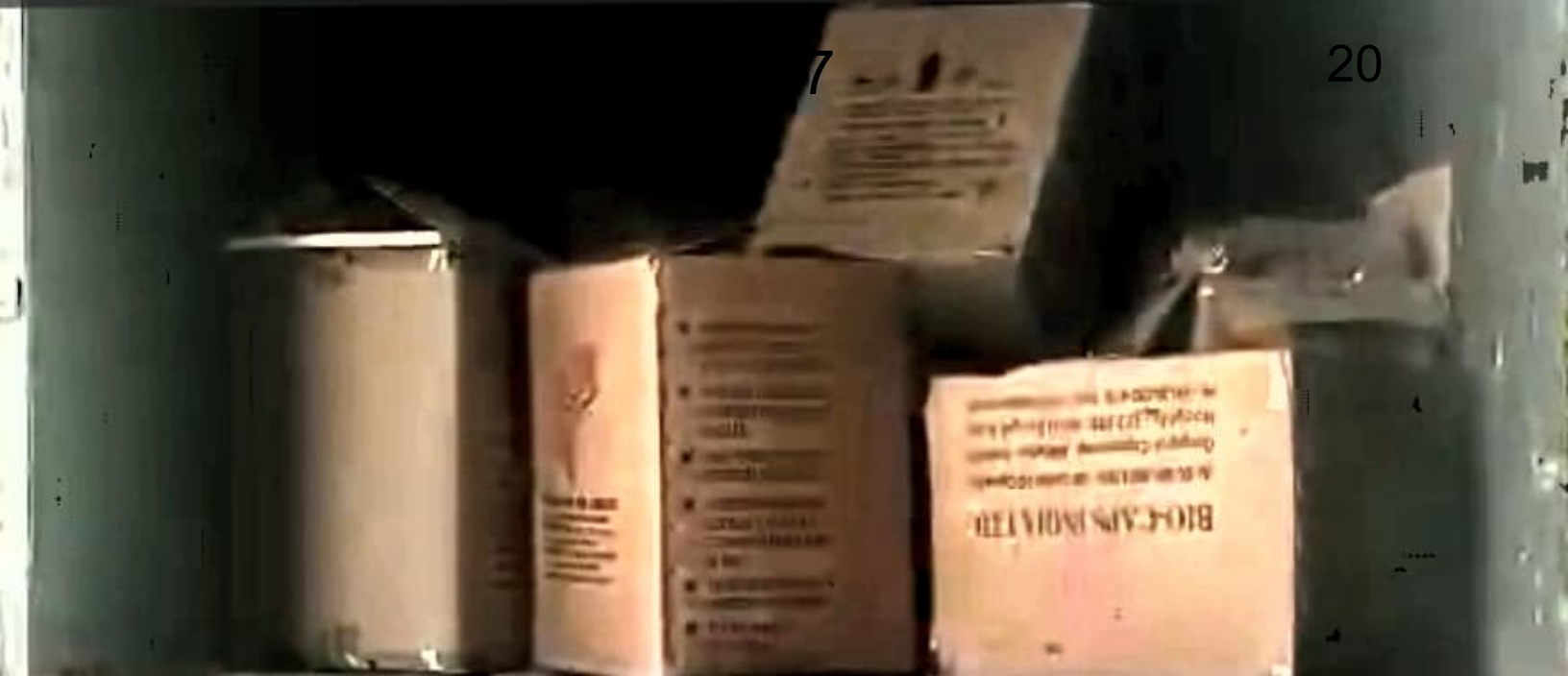
January 19th, 2026
Misc Application in Disposed of Cases No. 4/2026
In Misc Application in disposed of cases No. 70/2025
AB

JCB

HAZARDOUS
WASTE
UK17C
A4827

235
18
HAZARDOUS
WASTE
BETTER LATE
THEN BE NEVER
UK17C
A4827
JCB

BIOCAPS INDIA LTD.


BIOGAS INDIA '89

TATA
UK17C
A4827

JCB

GPS Map Camera
Google
Rishikesh, Uttarakhand, India
37c6+q7f, Virbhadra Road, Idpl Colony, Rishikesh, Uttarakhand 249202, India
Lat 30.071296° Long 78.260558°
Saturday, 02/05/2026 12:58 PM GMT +05:30

U.O.No. 131 /XXXVI-A-3/2026-15(24)2025-Environment

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

Misc. Application in Disposed of Case No(s.) 04 of 2026
IN
Misc Application in Disposed of Cases No(s). 70 of 2025
IN
ORIGINAL APPLICATION No. 784 OF 2024

Digambar Prasad — Appellant(s)

Versus

State of Uttarakhand and others — Respondent(s)

VAKALATNAMA

I/We **State of Uttarakhand,** the Appellant(s)/Petitioners(s)/Respondent(s) /intervener(s) of the above Appeal/Petition/ Reference do hereby appoint and retain **Mr. Adiraj Bali**, Advocate to act and appear for me/us in the above matter and to conduct or defend the same and to appear in all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein, including proceedings in taxation and application for Review, to file and obtain return of documents, to deposit and receive money on my/our behalf in said matter and to represent me/us and to take all necessary steps in the above matter. I/We agree, to ratify all acts done by the aforesaid Advocate in pursuance of the authority.

Dated this the 17 day of April, 2026.

ACCEPTED
Mr. Adiraj Bali,
Panel Lawyer,
National Green Tribunal,
M.N.-7219002913
E-ID-adirajbali1@gmail.com

(Manish Kumar Pandey)
Addl. Secretary Law & A.L.R.
Government of Uttarakhand
APPELLANTS/PETITIONERS/RESPONDENTS

MEMO OF APPEARANCE

(Manish Kumar Pandey)
Additional Secretary
Law-Cum-Additional L.R.
Govt. of Uttaranchal

TO,

The Registrar,
National Green Tribunal,
New Delhi.

Sir,

Please enter my appearance in the above mentioned case on behalf of the Petitioner(s)/ Respondent(s).

ADVOCATES' WELFARE FUND STAMP ₹25 2651104 BAR COUNCIL OF DELHI DELHI TWENTY FIVE RUPEES

Yours faithfully,

(Mr. Adiraj Bali)
Advocate for the Petitioner(s)
Respondent(s) Appellant(s)

Gmail

Adiraj Bali <adirajbali1@gmail.com>

Compliance Response by PCCF, HoFF in MA No. 04 of 2026 titled as 'Digambar Prasad vs State of Uttarakhand'

1 message

Adiraj Bali <adirajbali1@gmail.com>
To: Mukesh Verma <mvermadv@gmail.com>, mohit singhal <singhalmohitlegal@gmail.com>

To:

Mr. Mukesh Verma for UKPCB at mvermadv@gmail.com
Mr. Mohit Singhal for CPCB at singhalmohitlegal@gmail.com

Sir,

Kindly find attached the Compliance-Response by PCCF, HoFF in M.A. No. 04 of 2026 titled as Digambar Prasad vs State of Uttarakhand. The matter is coming up on 21.05.20

Adiraj Bali
Advocate, New Delhi

Mob: +91 7219002913
E : adirajbali1@gmail.com

Add: Mezzanine, First Floor,
S-207, Greater Kailash-II,
New Delhi-110048

CONFIDENTIALITY NOTE:
This message contains confidential and legally privileged information and communication intended solely for the use of the addressee(s). Unless you are the addressee or authorised to receive th message. If you have received this message in error, please advise the sender by return at adirajbali1@gmail.com and delete the message.
Thank you.

Please consider the environment before printing this E-mail.

Compliance by PCCF (HoFF)-MA No. 04 of 2026.pdf
4751K